of Air India in New Delhi and seized three files containing telex messages and correspondence exchanged between the Air India Office in New Delhi and Paris and some personal papers of the officer concerned.

(c) and (d) The matter is under investigation.

Tax Arrears of Shri Haridas Mundhra

66. SHRI JYOTIRMOY BASU: SHRI P. GOPALAN: SHRI VISHWANATHA MENON: SHRI UMANATH:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 8005 on the 22nd April, 1968 and state:

- (a) whether the information garding the progress since made in the realisation of Central tax arrears of Rs. 312.64 lakhs for the years from 1941 -42 to 1962-63 due from Shri Haridas Mundhra of Calcutta and reasons for the delay in realising the arrears for such long time has since been collected; and
- (b) if not, when the inforamtion is likely to be collected and the reasons for the delay?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI): (a) Yes,

The information has been given to the Parliament while implementing the Assurance given in reply to Question No. 8005.

(b) Does not arise.

Withdrawal of Excise Staff from **Factories**

87. SHIRLE K NAYANAR: SHRI BHAGABAN DAS: SHRI NAMBIAR: SHRIK M. ABRAHAM:

SHRI UMANATH: SHRI MOHAMMAD ISMAIL:

Will the Minister of FINANCE be pleased to state:

- (a) Whether it is a fact that a large number of Central Department employees will retrenched as a result of the introduction of the new scheme of selfassessment of excise levy; and
- (b) if so, the manner in which Government propose to absorb them in other Departments?

THE DEPUTY PRIME MINISTER MINISTER OF FINANCE AND DESAI): (SHRI MORARJI (a) (b). The details of and the administrative set up and staff requirements arising out of the introduction of the new scheme are being worked out. It is, therefore, too early to say that a large number of Central Excise Department ployee will be retrenched as a result of the new Scheme or to formulate proposals in regard to their absorption in other departments.

Income-tax due from Film People

- 68. SHRI YASHPAL SINGH: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that a huge amount of Income-tax is due from the film actors and actresses;
- (b) if so, amount of Income_tax standing in each case; and
- (c) the action taken by Government to recover the same?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE DESAI): (a) (SHRI MORARJI Income-tax is due from film actors and actresses, in some cases.

(b) and (c) The information is not readily available with the Govern-ment. The collection of the information will involve considerable sime and labour which may not be commensurate with the results achieved. achieved.